209 Written Answers

अभना मकान स्वयं बनाम्रो योजना के अंतर्गत, उत्तर प्रदेश में 83 बीड़ी रुर्मकारों को ऋण प्रदान करने की मंजूरी अदान की गयी है।

# Defaulting establishments protected by RPFC, Delhi

6330. SHRI GHUFRAN AZAM: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a number of defaulting establishments have been protected by the them Regional Provident Fond Commissioner, Delhi to serve his awn interest:

(b) whether the files of M/s. Skipper and M/s. Grandlay were kept pending for 18 to 24 months and no action was initiated;

(c) whelher it is also a fact that such acts of the R.P.F.C. have violated the rules etc.; and

(d) if so, whether Government propose to investigate into the financial scandals in the R.O. Delhi and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) *to* (d) The information is being collected and will be laid on the Table of the House.

#### posts sanctioned in Delhi Regional Office of BPF Organisation

6331. SHRI GHUFRAN AZAM; Will (he Minister of LABOUR be pleased to state:

(a) the total number of posts sanctioned in Delhi regional office of the BPF Organ isation with break up of PF, EPF, EDLI computer etc.;

(b) what is the present position of the posts in different cadres from Class IV to Class I;

(c) whether the vacant posts are to bo filled up as per the Central Administrative Tribunal order of the principal-tosnefc and whether some posts of computer con-sisting the pay scale of Rs. 1600-2600 have been illegally filled up by promoting the persons in the scale of 1640/-;

(d) if so, the reasons thereof; and

(e) whether Government will issue the instructions to reverse the position *ami* implement the CAT order and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (e) The informatiom is being collected and will be laid on the Table of the House in due course.

### देश में बाल श्रमिक

# 6332. श्री अनन्तराय देवगंकर बबेः

प्रो. विजय कुमार मल्होवाः

क्या श्रमः मंत्री 20 दिसम्बर, 1998 को राज्य सभा में ग्रतगरांकित प्रश्न सं. 2445 ग्रौर 2449 के दिये गये उत्तरको देखेंगे ग्रौर यह बताने की कृपा करेने कि :

(क) क्यां सरकार ने क्राज की तारीख तक बास श्रमिकों की संख्या का पता लगाने के लिए राज्यवार कोई सर्वेक्षण करवाया है ; क्रीर

(ख) यदि हां, तो देश. में बाख अमिकों की राज्यवार संख्या क्या है ?

श्रम मंत्रालय के राज्य मंत्री (श्रो पी. ए. संगमा): (क) और (ख) प्रमाणिक व्यौरे दस वर्षीय जनगणना के माध्यम से प्राप्त होते हैं । 1981 की जनगणना के प्रनुसार देश में राज्यवार बाल श्रमिकों की संख्या दर्शनिवाला विवरण संलग्न है (नीचे देखिए) 1991.की जनगणना के आंकडे ग्रमी प्रकाशित किए जाने हैं । 211 Written Answers

[RAJYA SABHA]

	विवरण	1	
1981 को जनगणना के अनुसार खाल श्रमिकों (0-14 आवु वर्ग) का वितरण वद्यति, वाला विवरण।			
त्रम सं. राज्य/संघ राज्य क्षेत्र 0−14 अपयु वर्ग के कर्मकार 			
		1981 की जनगणना	
1	2	3	
1.	ग्रान्ध्र प्रदेश	1,951,312	
2.	ग्रसम	**	
3.	बिहार	1,101,764	
4.	गुजरात	616,913	
5.	हरियाणा	194,189	
6.	हिमाचल प्रदेश	99,624	
7.	जम्मू ग्रौर कश्मीर	258,437	
8.	कर्नाटक	1,131,530	
	केरल	92,854	
10.	मध्य प्रदेश	1,698,597	
11.	महाराष्ट्र	1,557,756	
12.	मणिपुर	20,217	
13.	<b>मे चा</b> लय	44,916	
14.	नागालैंड	16,205	
15.	उड़ीसा	702,293	
16.	দ' জাৰ	216,939	
17.	বাজক্ষান	819,605	
18.	सिंकिम	8,561	
1 9.	तमिलनाड	975,05.5	
2.0	निपुरा	24,204	
<b>2</b> 1	उसार अदेश	1,434,675	
22. 4	हिंदने वंग्ल	605,26 3	

		, ,, <u>_</u>
1	2	3.
23. ग्रण्डमान ग्रौर निकोबार द्वीप		
सम्	ह	1,309
24 <del>ग</del> ्र	रूणाचल प्रदेश	17,950
25. ব	म्डीगढ़	1,986
26. বা	दरा स्रौर नागर हवे	ली 3,615
27. दि	ল্লী	25,717
28. गो	वा, दमण ग्रीर द्वीव	9,378
29. लब	नद्वीप	56
30 मि	त्रोरम	6,314
31. YI	डेचेरी	3,606
कुल	:	13,640,872

\*\*उस समय वहां ग्रणांन्त पशिस्वतियों के कारण ग्रसम में 1981 की जनगणना ग्रायोजित नहीं की जासकी ।

13,640,872

## Amendments in the Industtial Disputes Act

6333. SHRI ANANTRAY DEV9HAN-KER DAVE: Will the Miniser of LABOUR be pleased to state:

(a) whether Government have received any request from All India Federation of Sales Executives As ociation for amend-ment in the Indus.rial Disputes Act, 1947 and the Sales Promotion Employees Conditions of Service Act, 1976; and

(b) if so, the Government's reajejion therefor?

THE MINISTER OF STATE OF THE MINISTRY. OF LABOUR (SHRI P. A. SANGMA): (a)Yes,Sir.

(b)The reqests have been considered *and it has not been found feasite to ac-*